
(2022) 07 NCLT CK 0007

In the National Company Law Tribunal

Case No : IA No. 198 Of 2022 In CP (IB) No. 354/ALD/2018

Embee Software Pvt Ltd

APPELLANT

Vs

Spartainfotech Solutions Pvt Ltd

RESPONDENT

Date of Decision : 06-07-2022

Acts Referred:

Insolvency And Bankruptcy Code, 2016 — Section 22(3)(a)

Citation : (2022) 07 NCLT CK 0007

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Deep Tarun Bisht

Final Decision : Disposed Of

Judgement

IA No. 198/2022

Sh. Deep Tarun Bist, Advocate for IRP Sh. Parag Singhal present in person The present IA No. 198/2022 has been filed under Section 22(3)(a) of the IBC upon the decision of the CoC to appoint Sh. Parag Singhal IRP as RP as decided by the CoC in its first meeting on 25th June, 2022 with 100% voting shares. The resolution of the 1st Meeting of CoC has been placed on record.

It is stated that CoC as Item No. B (3) has approved the resolution with 100% voting to appoint present IRP as RP to conduct CIRP of the Corporate debtor.

Accordingly, IA No. 198/2022 is allowed and stands disposed of.